

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1991-92)**

Tenth Lok Sabha

Seventh Report

**Review of Pending Assurances
of
Ninth Lok Sabha**

(Presented on August 18, 1992)



**LOK SABHA SECRETARIAT
NEW DELHI**

August 5, 1992/Sravana 14, 1914 (Saka)

58 R

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AGENDA

TC

The Seventh Report of the Committee on
Government Assurances (1991-92)
(Tenth Lok Sabha)

Page No.	Para No.	Line No.	Corrections
(iii)		21	FOR 'SECRETARY' <u>read</u> 'SECRETARIAT'
3	1.11	1	<u>add</u> 'the' <u>before</u> 'Committee'
6	7(II item No.3)	1	<u>FOR</u> 7.1.90 <u>read</u> 7.1.91
12	(i)/Col.3	5	<u>FOR</u> 'Alloppy' <u>read</u> 'Alloppy'
12	(ii)/Col.3/SI.No.7 (Part b)	1	<u>Delete</u> 'its'
18	Col.7		<u>Delete</u> the first 5 lines at the top.
19	Col.4	5	<u>FOR</u> 'and in' <u>read</u> 'are in'

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**COMPOSITION OF THE COMMITTEE ON
GOVERNMENT ASSURANCES***
(1991-92)

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayagari
3. Dr. Krupasindhu Bhoi
4. Shri B. Devarajan
5. Shri B.K. Gudadinni
6. Shri Prabhu Dayal Katheria
7. Shrimati Krishnandra Kaur (Deepa)
8. Shri Balin Kuli
9. Shri Manphool Singh
10. Shri Ajoy Mukhopadhyay
11. Shrimati Pratibha Devisingh Patil
12. Shri Shashi Prakash
13. Shri Naval Kishore Rai
14. Shri Gadam Ganga Reddy
15. Shri Chinmaya Nand Swami

SECRETARY

Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

*The Committee was nominated by the Speaker w.e.f. 25 November, 1991 vide Para 515 of Lok Sabha Bulletin Part-II dated 25.11.1991.

INTRODUCTION

1. The Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Seventh Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.

3. The Committee at their Ninth Sitting held on May 28, 1992 reviewed the remaining pending assurances of the Ninth Lok Sabha pertaining to the Ministries of Parliamentary Affairs, Planning and Programme Implementation, Power and Railways. At their sitting held on August 5, 1992, the Committee considered and adopted the draft Seventh Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. The conclusions/observations of the Committee are contained in the Report.

DR. LAXMINARAIN PANDEY,

NEW DELHI:
August 5, 1992

Chairman,

COMMITTEE ON GOVERNMENT ASSURANCES

Sravana 14, 1914 (Saka)

(v)

REPORT

I

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA

During the Ninth Lok Sabha, 2827 assurances were called out from the Lok Sabha Debates. Out of these, 2185 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sitting held on January 20, 1992, the Committee took up for examination the first batch of 213 assurances of the Ninth Lok Sabha pending implementation. Thereafter, the Committee reviewed three more batches of pending assurances of Ninth Lok Sabha at their sittings held on March 16, April 9 and 28, 1992.

1.2 The observations of the Committee in respect of these assurances are contained in the Fourth, Fifth and Sixth Reports of the Committee on Government Assurances (1991-92).

1.3 At their sitting held on May 28, 1992, the Committee reviewed another batch of 17 pending assurances of the Ninth Lok Sabha. These assurances pertain to the Ministries of Parliamentary Affairs, Planning and Programme Implementation, Power and Railways and are based on the position as obtaining on May 12, 1992. The text of the questions and the assurances given thereto are annexed to the Minutes of the Sitting at Serial Nos. 1 to 17 (*Appendix-I*).

1.4 The Ministry-wise details of assurances reviewed are given in *Appendix-II*.

1.5 The Committee decided to pursue 16 assurances given at Sl. Nos. 1 to 15 and 17 and decided not to pursue the remaining 1 assurance given at Sl. No. 16 as it related to a routine administrative matter and there was no point in swelling the number of outstanding assurances.

1.6 The Committee note that out of 16 assurances that were decided to be pursued by the Committee, 4 assurances (details given at Sl. Nos. 1, 5, 10 and 15) have been implemented as per subsequent statements laid by the Minister of Parliamentary Affairs on July, 14, 1992. Thus the remaining 12 assurances of the Ninth Lok Sabha are still pending for implementation.

1.7 The Committee are unhappy to note the delay in implementing the assurance given by the Ministry of Power way back in December 1989 in respect of the tidal power project in Gulf of Kutch (Sl No. 4). The

Committee are of the view that power is a vital input for economic and social development of the country. The industrialisation process has further enhanced the demand for power. The Committee strongly feel that keeping in view the declared policy of the Government to accord top priority to the development of non-conventional sources of energy which not only provide cheap power and help in the preservation of environment but also contribute to and supplement the further development of conventional energy sources, an early decision on the subject will go a long way in meeting the increasing demand of the industrial and farm sectors. The Committee cannot but recommend that the Government should take a decision expeditiously.

1.8 The Committee take serious note that the Ministry of Power have not sought even a single extension of time to fulfil the assurance regarding setting up of power based plant in Gujarat by NDDB (Sl. No. 7). The Committee reiterate that where the Ministry is unable to fulfil an assurance, they should approach the Committee for extension of the time without fail. The Committee note that even after a lapse of more than 2 years, the Government are yet to consider the whole matter in its totality. The Committee are of the opinion that there is already acute shortage of power in the country and it should be the endeavour of the Government to promote the setting up of captive power plants to encourage income generating activities in rural areas. The Committee, therefore, urge that due importance should be attached to the matter which has a special linkage with the power sector. The Committee hope and trust that the Government would be able to decide the matter without any further delay.

1.9 The Committee note with concern that the issue regarding the rehabilitation plan of Ranjit Sagar Dam oustees (Sl. Nos. 8 and 11) is still pending for implementation and the Ministry of Power are yet to come up with a package for rehabilitation. The Committee consider that the multi-purpose projects which meet the power and irrigation needs for the socio-economic development of the country ought to be approved, subject to the condition that the displaced persons are offered attractive rehabilitation and resettlement packages which not only provide the oustees with appropriate compensation but also improve their standard of living. The basic socio-economic goals of generating employment, removing poverty and promoting equity should also be kept in view while solving their problems. The Committee, therefore, urge the Government to come out quickly with the rehabilitation and resettlement plan which is acceptable to displaced persons and thus fulfil the above two pending assurances.

1.10 In the case of assurance given by Ministry of Power at Sl. No. 13, the Committee note that the arrears of more than Rs. 240 crores receivable by the Damodar Valley Corporation (DVC) from Bihar State Electricity Board and West Bengal State Electricity Board are outstanding since April 1986 and April 1987 respectively. There is no denying the fact that State Electricity Boards are incurring heavy losses and their resource mobilisation capacity is precarious.

On the other hand, the Damodar Valley Corporation which constitute a major power infrastructure for Eastern region is in arrear. The power generation by the Corporation is shared between Bihar and West Bengal regions in the proportion of 65 and 35 per cent respectively. The inability of electricity boards to clear arrears has a disastrous effect on the financial health of the Corporation as the capital of the Damodar Valley Corporation has been blocked in unproductive ventures. The Committee therefore recommend that the matter should be taken up by the Government at the highest level with the Bihar and West Bengal Electricity Boards so that the dues are cleared expeditiously.

This will also ensure early fulfilment of the above pending assurance. The Committee would also like to be apprised of the steps taken by the State Electricity Boards to ensure that the fiscal discipline is enforced and there is no default in future.

1.11 Committee are dissatisfied to watch the pathetic pace of implementing the assurances, as even after a lapse of more than two years, as many as 12 assurances are pending and the Ministry/Department are not making concerted efforts to fulfil them with a pragmatic approach. The Committee are constrained to note the policy of procrastination of the Government in the whole matter. The undue delay in fulfilling the assurances defeats the very purpose of raising the matter on the floor of the House. The Committee, therefore, recommend that the Ministry/Department concerned should make a critical analysis of each pending assurance and fulfil them without any further delay. The Committee also recommend that where the Government do not have complete information in their possession on a subject, the Ministry/Department should share with Parliament whatever information they have and thereby fulfil the assurances atleast partially.

DR. LAXMINARAIN PANDEY,
Chairman,
Committee on Government Assurances.

NEW DELHI;
 August 5, 1992

Shravana 14, 1914 (Saka)

APPENDIX-I

(Vide Para 3 of the Introduction)

MINUTES OF THE IX SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON MAY 28, 1992

The Committee met on Thursday May 28, 1992 from 15.00 hours to 16.00 hours.

PRESENT

- Dr. Laxminarain Pandey —*Chairman*
2. Shri Sai Prathap Annayagari
 3. Shri B. Devarajan
 4. Shri B.K. Gudadinni
 5. Shri Prabhu Dayal Katheria
 6. Shrimati Krishnandra Kaur (Deepa)
 7. Shri Balin Kuli
 8. Shri Ajoy Mukhopadhyay
 9. Shri Shashi Prakash
 10. Shri Naval Kishore Rai
 11. Shri Gadam Ganga Reddy

SECRETARIAT

- Shri R.C. Bhardwaj —*Additional Secretary*
Shri Murari Lal —*Director*
Shri Joginder Singh —*Deputy Secretary*
Shri K.K. Ganguly —*Under Secretary*

2. The Committee took up for consideration Memorandum No. 33 regarding review of pending assurances of Ninth Lok Sabha pertaining to the Ministries of Parliamentary Affairs, Planning and Programme Implementation, Power and Railways.

3. The Committee decided to pursue all the assurances except an assurance given in reply to SQ No. 273 dated August 28, 1990, regarding Casual Labourers in Muradabad Division of Northern Railway pertaining to Ministry of Railways.

4. The Committee then took up for consideration Memoranda Nos. 34 and 35 for dropping of seven assurances.

5. Thereafter, Shri Ajoy Mukhopadhyay, M.P. raised an issue regarding not keeping the promise made by the Minister of Railways on the floor of the House on July 25, 1991 in respect of re-deployment of all workers in steam loco sheds. The Chairman desired that the matter might be placed before the Committee at its next sitting.

6. *The Committee then adjourned.*

XI

MINUTES OF ELEVENTH SITTING

The Committee met on Wednesday, August 5, 1992 from 15.03 hours to 16.15 hours

PRESENT

- Dr Laxminarain Pandey —*Chairman*
2. Shri Sai Prathap Annayagari
 3. Shri B.K. Gudadinni
 4. Shri Balin Kuli
 5. Shri Manphool Singh
 6. Shri Ajoy Mukhopadhyay
 7. Shrimati Pratiba Devisingh Patil
 8. Shri Shashi Prakash
 9. Shri Gadam Ganga Reddy
 10. Shri Chinmaya Nand Swami

SECRETARIAT

- Shri Murari Lal —*Director*
 Shri Joginder Singh —*Deputy Secretary*
 Shri K.K. Ganguly —*Under Secretary*

2. The Committee considered their Draft Sixth and Seventh Reports and adopted them.

3. The Committee authorised the Chairman and in his absence, Shri Ajoy Mukhopadhyay, M.P. to present the Sixth and Seventh Reports of the Committee in Lok Sabha on August 11 and 18, 1992 respectively.

4. The Committee then took up for consideration Memorandum No. 37 regarding review of recommendation of the Committee on Government Assurances in respect of treating the reply given by the Minister of Railways during the discussion on Railway Budget on July 25, 1991 as an assurance.

5. The Committee pursued the new points furnished by the Ministry of Railways in respect of the issue raised by Shri Basudeb Acharia, M.P. in regard to regularisation of contract labour. Shri Ajoy Mukhopadhyay, M.P., did not agree with the plea taken by the Ministry of Railways that the contract workers are not directly paid from the railway funds and, therefore, the Railway Ministry could not take the responsibility for such

private contract workers. He was of the view that the Railway provided wages to workers through contractors. The jobs undertaken by these contract workers were perennial in nature. The Railways might change the contractors but the contract workers remained unchanged. Citing an example, he stated that there were a number of contract workers who had rendered more than 15 years of service. Such contract workers had been regularised by Southern Railway and South Eastern Railway (Kharagpur Division).

6. the Committee were not convinced with the clarifications advanced by the Ministry of Railways in regard to treating the workers handling coal and ash as not the railway workers and therefore decided to call the officials from the Ministry of Railways for oral evidence to finalise the matter.

7. The Committee then took up for consideration Memorandum No. 38 regarding review of pending assurances pertaining to Ninth Lok Sabha (sixth and final batch) in respect of Ministries of Rural Development, Space, Steel, Surface Transport, Textiles, Urban Development, Water Resources and Welfare. The Committee reviewed 73 pending assurances and decided to pursue 70 of them and to drop the following three assurances:—

- 1) USQ No. 1621 dated 6.3.91 regarding Cadre review committee for 'C' and 'D' staff of CPWD.
- 2) USQ No. 451 dated 8.8.90 regarding atrocities on Scheduled Castes and Scheduled Tribes; and
- 3) USQ No. 1759 dated 7.1.90 regarding law on implementation of reservation policy.

8. The Committee then took notice of large number of assurances pending implementation and decided to call the witnesses in connection with long pending assurances in their forthcoming meetings scheduled to be held on September 15 and 16, 1992.

9. *The Committee then adjourned.*

MINISTRY OF PARLIAMENTARY AFFAIRS
Seventh Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension on	Sought upto	Remarks
1	2	3	4	5	6	7
1.	12.3.91	<p>General discussion dated 12.3.91 Suppl. by Shri Nirmai Kanti Chatterjee and Dr. Thambi Durai</p> <p>That Hon'ble Member stated as under:—</p> <p>"The Minister had promised to make a statement about the railway facilities to the ex-MPs. I want an assurance from him about the railway facilities to the ex-MPs. He has not yet come up with that."</p> <p>Dr. Thambi Durai (Karur): I also support that.</p>	<p>Minister stated as under:—</p> <p>This matter was discussed with the leaders of the Opposition this afternoon. I have also discussed this with the Railway Minister. I assure the House that whatever is possible will be done.</p> <p>The Railway Minister further clarified that the Members of the 9th Lok Sabha have been allowed to use their Railway passes on the same pattern as were allowed in 1979. With regard to granting facility of Railways passes to ex-MPs the Minister stated that he would check up the procedure and it would be done.</p>	3.2.92	12.6.92	May be pursued

MINISTRY OF PLANNING
Second Session of Ninth Lok Sabha

1	2	3	4	5	6	7
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2. **USQ. No. 6047 dt. FREIGHT EQUALISATION**
23-4-90 by Shri Sanat
Kumbhar Mandol

- (a) whether West Bengal Government has made a strong plea for scrapping of the freight equalisation policy as industries in West Bengal had to bear a higher raw material supply compared to their counter-parts elsewhere in the country;
- (b) if so, the action taken by Government in this regard; and
- (c) the reasons for the delay in taking the decision?
- (b) & (c): It was inter-alia stated. In April, 1986 Govt. decided to refer the issue to the National Development Council for a decision.
- The Decision is awaited.
- 12.2.91 30.6.91 May be
31.10.91 31.12.91 pursued.

1. U.S.O. No. 4041
 dt. 3.9.1990
 Shri Rajveer
 Singh

SOFTWARE PACKAGES:

(a) whether software package of UNIX operating system are much more expensive than similar ones around MS-DOS and the licence fee drains out as foreign exchange;

(b) if so, the details thereof;

(c) the economic justification for- introducing UNIX bases software even usage of DOS based software has not matured in Government offices and the computer utilisation factor is very low;

(d) the details of utilisation factor, number of personal Computers in various Government Offices, the prices of hardware and software; and

(e) the percentage of the Personal Computers in Government Departments having facilities for bi-lingual processing with MS-DOS and with UNIX operating systems?

30-11-90
 28-2-91
 5-6-91
 28-11-90

(d) & (e):
 Information is being compiled.

28-2-91
 31-5-91
 30-11-91
 31-5-92

May be pursued.

MINISTRY OF POWER
First Session of Ninth Lok Sabha

1	2	3	4	5	6	7
4.	USQ No.76 dt. 26.12.89 by Shri Shankarminah Vaghela & Dr. A.K. Patel	TIDAL POWER PROJECT IN GULF OF KUTCH		20.3.90 9.7.91 25.9.91 31.12.91	30.6.91 30.9.91 31.12.91 30.6.92	May be pursued.
		(a) whether any techno-economic evaluation of feasibility report was carried out for the tidal power project in Gulf of Kutch; and				
		(b) if so, the findings thereof and the decision taken thereon?	(b) During the course of the techno-economic evaluation of the feasibility report, it was considered necessary to carry out further investigations and studies on certain aspects of the project to arrive at a final decision. These are under progress.			

MINISTRY OF POWER

Second Session of Ninth Lok Sabha

1	2	3	4	5	6	7	
5.	SQ No. 103 dt. 20.3.90 by Sh. Amar Roy Pradhan & Sh. Sanat Kumar Mandal.	SOVIET CREDIT FOR BAK- RESHWAR POWER PROJCT	(a) whether Union Government have since agreed to release the Rs. 700 crore Soviet Credit for 840 MW Bakreshwar Power Project in West Bangal;	(a) to (c): It was <i>inter-alia</i> stated "A clearer project definition would need to be got agreed with the Govt. of USSR and the modalities of passing on the credit for the project would have to be evolved in consultation with the Planning Commission and the Ministry of Finance before a final decision in this regard."	12.3.91	30.6.91	May be pursued.
6.	SQ. No. 584 dt. 24.4.90 supple. by Shri Valkkom Purushothaman.	KAYAMKULAM THERMAL POWER STATION IN KERALA	Referring to the setting up of thermal power station at Kayamkulam the member stated as under: "I welcome the setting up this project. The idea has been approved about establishing a	The Minister <i>inter-alia</i> stated, "The development of port facilities is essential for the transportation of coal from Talchar for Kayamkulam Super Power Station. I will definitely get the suggestion made by the hon. member examined."			May be pursued.

port for the transportation of coal, but it will take a long time to take a final decision and construct a port at Kayamkulam. There is a minor port at Alleppy and it is only about 40 km away. So, the Government may spend a small amount and develop that port. It will be more convenient for off-loading of coal at Alleppy and carrying to the project site. Will the Government examine this?

7. USQ No. 6193
dt. 24.4.90 by
Sh. Prabhavansh
Chaudhary.

**SETTING UP OF GAS-BASED
POWER PLANT IN GUJARAT
BY NDDDB**

Asking:

- (a) whether Government have received any request from the National Dairy Development Board, Anand for permission to set up a 236 MW gas based power plant in Gujarat;
- (b) if so, when its this request was received; and
- (c) the decision taken thereon?

(c) The matter is under consideration.

May be pursued.

8. USQ. No. 9879 dt. ALLOTMENT OF LAND TO RANJIT SAGAR DAM OUSTEES.
22.5.90 by Smt. Sakhibuns Kaur.

(a) whether the Ranjit Sagar Dam oustees have not been given alternative land for building their residential quarters; Dam oustees are under process. and
(b) if so, the time by which Government propose to allot land to these oustees and where?

(a) & (b): The proposal for rehabilitation of Ranjit Sagar Dam oustees are under process.	13.8.90	21.11.90	May be pursued.
	28.11.90	21.2.91	
	22.2.91	21.5.91	
	11.6.91	31.8.91	
	4.9.91	30.11.91	
	23.12.91	29.2.92	

11th SESSION OF NINTH LOK SABHA (1990)

9. USQ. No. 9913 dt. SHARE OF RAJASTHAN IN ELECTRICITY FROM DIF..
Lal Bhargava, Sh. Than Singh Jatav & Dr. Kirodi Lal Meena.

(a) whether Rajasthan has demanded its share of electricity from Thein Dam Project, Anandpur Sahib Hydel project, Mukairiya Hydel project UBBC Stage-II and Shahpur Water Treaty and other agreements entered into later on for sharing of waters of Sutlej, Ravi and Beas rivers;
(b) if so, the share of electricity demanded by Rajasthan from each projects;

1	2	3	4	5	6	7
		(c) whether granting permission to Punjab for taking water from Nangal Hydel Channel for Ropar Thermal Power Station, the issue of Rajasthan's share in the electricity produced in these projects was to be referred to the Supreme Court for opinion;	(c) to (e): It was <i>inter-alia</i> stated, "It is under consideration of the Government."	13-8-90 4-3-91 14-8-91	22-11-90 31-8-91 29-2-92	May pursued.
		(d) if so, whether the matter has been referred to the Supreme Court for its opinion; and				
		(e) if not, the reasons for delay?				

11th SESSION OF NINTH LOK SABHA
Ministry of Power

10. SQ. No. 8 dt. 7-8-90 by PRIVATE SECTOR PARTICIPATION IN POWER GENERATION
Shri Vamanrao Mahadik, Prof. K.V. Thomas.

(a) whether Government have allowed participation of private sector companies in power generation;

(b) if so, the details of the companies selected and the criteria for their selection, State-wise;

30-6-91 May be
31-3-92 pursued.

27-3-91
17-2-92

- (c) the estimated investment and power generation expected from the private sector;
- (d) whether Government would be having any control over the tariff to be charged and the area of operation of those companies; and
- (e) if so, the details thereof?
- (d) to (e): It was *in vitro* stated "The tariff and area of operation would be finalised as provided for in the Electricity Legislation and the guidelines which stipulate determination of tariff based on operational parameters to be laid down by the Government."

11. USQ. No. 61 dt. 7-8-90
by Sant. Satbhains Kaur

REHABILITATIONS OF
RANJIT SAGAR DAM OUSTEES

(a) to (c): The rehabilitation plan of Ranjit Sagar Dam oustees is under finalisation.

7-2-91 May be
7-5-91 pursued.

28-11-90
13-3-91
11-6-91
13-8-91
26-11-91
31-1-92
23-1-92

- (a) whether the Ranjit Sagar Dam oustees have been allotted land for rehabilitation purposes;
- (b) if not, the action propose to be taken in this regard; and
- (c) when the oustees are likely to be given the land compensation?

12. USQ. No. 112 dt. the
7th August, 1990 by
Shri Pyare Lal Hansoo

HYDRO-ELECTRIC PROJECTS OF JAMMU & KASHMIR

(c): The information is being collected and will be laid on the Table of the House.

7-2-91 May be
7-5-91 pursued.

28-11-90
8-3-91
7-6-91
4-9-91
24-12-91

- (a) the names of hydro-electric projects of Jammu and Kashmir which are under construction;

(b) the names of national/inter-national agencies which have been awarded contract in respect of each project; and
 (c) the amount spent during the last two financial years in the matter of land acquisition in respect of each of the projects?

13. USQ. No. 1886 dt. 21-8-90 by Sri K.S.Rao. (c) to (e): Yes, Sir. The matter has been taken up with the State Governments concerned and is receiving their attention.

21-2-91 May be
 31-12-91 pursued.
 31-3-92
 30-6-92

27-12-90
 24-7-91
 30-12-91
 30-3-92

(a) whether Government of Bihar and West Bengal owe a huge amount to the Damodar Valley Corporation for the power supplied to the Electricity Boards of these States;
 (b) if so, the break-up of the amount due from each of the two States and since when;
 (c) whether the D.V.C. has urged his Ministry to take up the matter with the two states Governments;
 (d) if so, whether his Ministry has taken up the matter with the State Government; and
 (e) if so, the results thereof?

May be pursued.

14. USQ. No. 443 dt. CLEARANCE TO PUYAN- Puyankutty Hydro-electric Pro-
26-2-1991 by Sri Mutt KUTTY HYDEL PROJECT ject, Stage-I (2x120 MW) in
lappally Ramachandran. Kerala was sanctioned by the
Planning Commission in Au-
gust, 1986 at an estimated cost
of Rs. 250 crores subject to the
State Government obtaining
the forest clearance from Minis-
try of Environment and
Forests. The Ministry of Envi-
ronment and Forests have in-
formed that the proposal of
State Government of Kerala for
diversion of 3001.8 ha. forest
land for the project is under
process for a decision.

MINISTRY OF RAILWAYS

Second Session of Ninth Lok Sabha

	1	2	3	4	5	6	7
15. USQ. No. 1127 dt. PAY SCALES OF RAILWAY (b) & (c): It was inter-alia 20-3-90 by Dr. Lar- DOCTORS stated, "About 149 adhoc doc- manarayan Pandey tors are still working on the at the Sixteenth Confer- Indian Railways and for reg- ence of All India Railway Doc- ularisation of their services, a tors Association held in Febru- request has already been for- ary, 1989 demanded pay scales warded to the Union Public and other facilities comparable Service Commission for consti- to the doctors serving under deration." Central Govt.;					17-7-90 18-12-90 15-7-91 15-10-91 30-4-92	20-12-90 20-6-91 15-10-91 19-3-92 I.R. Re- 18-6-92 (revised.)	May be pursued. (Advance I.R. Re- ceived.)

Dropping request of the Ministry is under consideration of Ministry of Parliamentary Affairs May be pursued.

- (b) whether there is also a demand for the regularisation of the services of adhoc doctors; and
- (c) if so, the details in this regard and the action taken thereon.

16. SO NO. 273 dt. 28.8.90 by Shri SANTOSH KUMAR GANGWAR:

CASUAL LABOURERS IN MORADABAD DIVISION OF NORTHERN RAILWAY

(a) whether any agitation is being launched by the Indian Loco Mechanical Staff Association in Moradabad division in Northern Railway for recalling casual labourers; (b) if so, the details of their demands; (c) whether any cases of corruption in the recruitment of casual labourers have also come to light; and (d) if so, the action proposed to be taken in this regard.

(c&d): it was inter alia stated, "The remaining cases referred to in the complaints, are being investigated by a Committee of Officers. After the investigations on hand are completed, further action as found necessary will be taken by the Railway Administration in the light of the outcome of the investigations.

12.4.91
21.4.92

31.12.91
31.12.92

Dropping request of the Ministry is under consideration of Ministry of Parliamentary Affairs May be pursued.

1	2	3	4	5	6	7
17.	USQ. No. 7804 dt. 8.5.90 by Sh. Kailash Meghwal	dt. IRREGULARITIES IN EXECUTION OF KOTA-CHIT-TOR PROJECT	(a) whether any irregularities, particularly the use of black cotton soil and flaky and soft stone ballast, have been noticed in the execution of Kota-Chit-torgarh broad-gauge railway line project;	3.8.90 2.2.91 24.7.91 18.11.91	8.2.91 8.8.91 8.12.91 8.6.92	May pursued.
			(b) whether any enquiry is being conducted in this connection; and (c) if so, the details thereof; if not, the reasons therefor.			

APPENDIX-II

(Vide para 1.4 of the Report)

STATEMENT SHOWING ASSURANCES REVIEWED

Ministry / Department	Sl.Nos. of the appendices	Total No. of assurances
Parliamentary Affairs	1	1
Planning and Programme Implementation	2 & 3	2
Power	4 to 14	11
Railways	15 to 17	3
	Total	17

N.B.: Out of 17 assurances that were decided to be pursued, assurances at Sl. Nos. 1, 5, 10 and 15 have been implemented by laying statements on the Table of the Lok Sabha on July 14, 1992.